



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 1301/2021**

**This the 14<sup>th</sup> day of July, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Pradeep aged about 36 years,  
S/o Late Horam,  
R/o House No. D615/9, Street No. 1,  
Ashok Nagar, Near Lalita Mandir,  
Shahdara-North,  
Delhi – 110093.

... Applicant

(By Advocate: Mr. Ashutosh Singh for Mr. Shubham Verma)

**Versus**

The Management of East Delhi Municipal Corporation,  
Through its Commissioner (East),  
Udyog Sadan, 2<sup>nd</sup> Floor, Plot No. 419,  
Patparganj Industrial Area,  
Delhi – 110092.

... Respondent

(By Advocate: Mr. R. K. Jain)



## ORDER (ORAL)

### **Mohd. Jamshed, Member (A):**

The applicant was appointed as Daily Wager on compassionate ground in the year 2010. His grievance is that he is not being regularized.

2. The applicant contends that in this behalf, he has been making representations to the respondents and the latest of such representation was made by him on 17.09.2020. However, the same is still pending with the respondents.

3. Today, I heard Mr. Ashutosh Singh, learned counsel for the applicant and Mr. R. K. Jain, learned counsel for the respondents, at the stage of admission, through video conferencing.

4. At the outset, Mr. Ashutosh Singh for Mr. Shubham Verma, learned counsel for the applicant, submits that the applicant will be satisfied, if his representation dated 17.09.2020 is considered and decided by the respondents in a time bound manner.

5. Accordingly, the present OA is disposed of with a direction to the respondents to dispose of the representation of the applicant dated 17.09.2020 by passing a detailed and speaking order, as



early as possible, and in any case not later than two months from the date of receipt of copy of this order. This shall be done without any prejudice to the rights of the respondents. There shall be no order as to costs.

**(Mohd. Jamshed)  
Member (A)**

/ankit/dd/as